

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**A.B.A. No. 2924 of 2020**

Rajiv Soren		...	...	Petitioner
	- Versus -			
The State of Jharkhand		...	...	Opposite Party

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**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK**  
**(Through: Video Conferencing)**

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 For Petitioner : Mrs. J. Mazumdar, Advocate  
 For Opp. Party : Mr. Vishwanath Roy, APP.

02/09.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

At the very outset learned counsel appearing for the petitioner seeks adjournment.

Learned APP does not object.

As prayed, put up this case after two weeks.